

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-109**  
IB-51/ND/2023  
New IA/2404/2024

**IN THE MATTER OF:**  
INOX Tubes Pvt. Ltd.

**.....Applicant**

**SECTION**  
U/s 10 IBC

**Order delivered on 14.05.2024**

**CORAM:**  
**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**  
For the Applicant :  
For the Respondent :

**ORDER**

**New IA/2404/2024:-**

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016, seeking extension of 60 days beyond the period of 180 days for completion of the CIRP process. Heard the submissions made by the Ld. Counsel on behalf of the Resolution Professional and Resolution Professional in person. It was noted that Resolution of the CoC as required under Section 12(2) of the IBC has not been filed along with this application. Proxy Counsel on behalf of the Resolution Professional and Resolution Professional in person sought time to file the same. Time prayed for is granted. List this application on **18.07.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**